

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 667/TT/2020

Subject : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for two assets under “Radial Interconnection between India (NER) and Bangladesh-India Portion” in North-Eastern Region.

Date of Hearing : 6.7.2021

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Assam Electricity Grid Corporation Ltd.
& 7 Others

Parties present : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:

a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets under “Radial Interconnection between India (NER) and Bangladesh-India Portion” in North-Eastern Region:

Asset-I: 400 kV D/C Surjyamaninagar (Tripura)-Indo-Bangladesh Border Transmission Line (operated at 132 kV); and

Asset-I(A): 2 Nos. of 132 kV line bays of 400 kV D/C Surjyamaninagar-Indo-Bangladesh border at Surjyamaninagar (operated at 132 kV).

b. Asset-I and I(A) were put into commercial operation on 18.3.2016 and 14.4.2016 respectively.



- c. Tariff for the instant assets for 2014-19 tariff period was determined by the Commission vide order dated 8.12.2016 in Petition No. 18/TT/2016.
- d. Bangladesh Power Development Board (BPDB) has been impleaded as Respondent 8 in the instant petition and it is bearing the transmission charges as per the provisions of clause 3.0 of the BPTA between BPDB and the Petitioner as decided by the Commission vide order dated 8.12.2016 in Petition No. 18/TT/2016.
- e. Total cost as on 31.3.2019 is within the RCE apportioned approved cost
- f. Initial Spares have been claimed as per the norms as part of the tariff calculation and no excess Spares are claimed.
- g. Reply to the Technical Validation letter has been filed vide affidavit dated 12.2.2021, wherein, IDC discharge statement, liability flow statement, Form-5 and Form-13 have been furnished.
- h. No reply has been received from any of the Respondents.
3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

